

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1958 of 2024**

**IN THE MATTER OF:**

**Rajesh Uttamchandani**

**...Appellant**

**Versus**

**Sunstar Industries & Anr.**

**...Respondents**

**Present:**

**For Appellant : Mr. Sumant Batra, Ms. Nidhi Yadav and Mr. Sarthak Bhandari, Advocates.**

**For Respondents : Mr. Abhijeet Sinha, Sr. Advocate with Mr. Nipun Gautam, Ms. Eshna Kumar and Mr. Harpreet Malhotra, Advocates.**

**O R D E R**  
**(Hybrid Mode)**

**21.10.2024:** Learned Counsel for the Appellant submits that after the Orders was passed by the Adjudicating Authority on 08.10.2024 admitting Section 9 Application, Appellant reached out to the Operational Creditor and figure of Rs. 7.8 Crores has been decided out of which Rs. 4 Crores has already been paid and Appellant is handing over the Bank Draft of Rs. 1 Crore during the course of the day to the Counsel for other side.

List this Appeal on **11<sup>th</sup> November, 2024**, before which the balance amount be paid and compliance Affidavit be filed.

In the meantime, in pursuance of the Impugned Order, CoC shall not be constituted.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Barun Mitra]**  
**Member (Technical)**

**[Arun Baroka]**  
**Member (Technical)**